

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No.187 of 2015 (SZ)**

J. Jayaveeran,  
Porur, Chennai

... Applicant (s)

**Versus**

The Secretary to Govt.,  
Public Works Department,  
Chennai and Ors.

....Respondent(s)

**STATUS REPORT FILED BY THE 9<sup>th</sup> RESPONDENT**

I, Mageswari Ravikumar D/o. (Late) Ramasamy, Hindu, aged about 44 years residing at District Collector's Camp Office, Master Plan Complex in Tiruvallur Town, Taluk Tiruvallur District do hereby solemnly affirm and sincerely state as follows:-

2) I am the 9<sup>th</sup> respondent herein and I am well acquainted with the facts and circumstance of the case from the available records. I am well acquainted with the facts of the case from the records. I have read the affidavit, filed by the applicant in support of the above original application.

3) I respectfully submit that Hon'ble National Green Tribunal Southern Zone, Chennai has given following direction.

*"Considering the request made by the learned Government Pleader, we feel it appropriate to grant one more opportunity to the official respondents namely Public Works Department and Revenue Department to submit a detailed status taken report regarding the nature of action taken by them to remove the encroachments identified as mentioned in the report and whether encroachment has been removed and the entire extent has been restored to the possession of the Government and what were steps taken by them to protect the so called recovered land to prevent from further encroachment".*

4) I respectfully submit that the Government of Tamilnadu has issued orders in a G.O.(Ms) No.1, Revenue and Disaster Management Department, Revenue Administration Wing (RA1(1)) section, dated:04.01.2018 by expanding Chennai District with jurisdiction that co-terminus with that of Greater Chennai Corporation by merging and reorganizing certain villages of Sholinganallur and Alandur Taluks in Kanchipuram District and Maduravoyal, Ambathur, Madhavaram, Thiruvotriyur and Ponneri Taluks in Tiruvallur District and the same was effected from 14.08.2018. The villages of Porur and Karampakkam in erstwhile Maduravoyal Taluk in Tiruvallur District are now come under the Jurisdiction of Chennai District. The Porur Lake (Rettai Eri) in Porur village mentioned in the affidavit is also comes under the Jurisdiction of Maduravoyal Taluk in Chennai District.

5) I respectfully submit that in this regard inspection report has been obtained from the Tahsildar, Poonamallee. Perusal of village records and reports reveals that the S.No. 208 and 210 of Vanagaram village, Poonamallee Taluk, classified as "Vaikkal" and "Eri Ulvoy" respectively, has been encroached by the M/s Sri Ramachandra Educational Trust by constructing compound wall. Hence, in order to evict the encroachments, the Revenue Inspector, Vanagaram Firka, Ponnammallee Taluk has been issued the notice U/s 7 of Tamilnadu Land Encroachments Act, 1905 to the encroachers on 24.10.2020.

Therefore, it is humbly prayed that this Hon'ble Court may be pleased to accept the status report and thus render justice.

Solemnly affirmed at Chennai on  
this the 24<sup>th</sup> day of October, 2020  
and singed in my presence.

  
**District Collector**  
**Thiruvallur**  
Before me